

UNDER CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. REVIEW APPLICATION NO.13 OF 2003
IN
ORIGINAL APPLICATION NO.53 OF 2002
ALONGWITH
ORIGINAL APPLICATION NO.185 OF 2001

ALLAHABAD THIS THE 21st DAY OF May, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J
HON'BLE MR. K. S. MENON, MEMBER-A

Prakash Chandra Srivastava,
Aged about 42 years, Son of
Sro Akhhaya Kumar Srivastava,
Resident of Bairihwa, Gandhinagar Basti, employed as
Hindi Typist O/O S.P.Os. Basti, Division Basti,, in
the District Basti,
Applicant in O.A. No.53/2002

Virendra Kumar Tripathi,
aged about 44 years,
Son of Shri Sahdeo Tripathi, Resident of House of
Kandarp Narain Pandey, Jail Road,
Gulati Vatika, P.o. Geeta Vatika,
Gorakhpur.

Employed as Hindi Typist O/O S.S.P.Os,
Gorakhpur in the District Goarkhpur,
Applicant in O.A. No.185/01

.....Applicants

By Advocate : Sri J. M. Sinha & Shri A. Tripathi

Versus

1. Union of India
through the Secretary,
Ministry of Communication,
Department of Posts, Dak Bhawan,
New Delhi-110001.
2. Post Master General, Goarkhpur Region,
Gorakhpur-273008.
3. Director Accounts (Postal),
Sector D, Aliganj,
Lucknow-226024.
4. S.P.Os. Basti Postal Division,
Basti-272001.



5. Post Master,
Basti-272001.

Serial No.4 and 5 respondents are in O.A.
No.53/02.

6. S.S. P.Os Gorakhpur,
Postal Division,
Gorakhpur-273001.

7. Senior Post Master,
Gorakhpur-273001.

Serial No.6 and 7 respondents are in O.A.
No.185/01.

..... Respondents

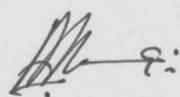
By Advocate : Sri S. Singh

O R D E R

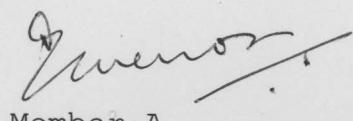
HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

This Review Application has been filed against the order dated 03.12.2002 filed on 24.02.2003 after more than one year with an application for condonation of delay stating that the copy was issued on 14.12.2002, the reasons stated therein for condonation of delay is that the wife of the counsel had been suffering of Kidney problem and she died last week of December 2002, and the counsel was not available and the case file was with him and as such the review application could not be filed in time, for these reasons seeks for condonation of delay.

2. On going through the ground urged in the review application and also for the condonation of delay application, we are not satisfied that they are ~~not~~ sufficient in nature for condoning the delay in filing the review application and also scope of review is



very limited looking from that angle of the matter we do not find good grounds to condone the delay, and accordingly the condonation of delay application is dismissed, consequently the review application is also dismissed.



Member-A



Member-J

/ns/